

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
CP No. 105/241/PB/2023

IN THE MATTER OF:

Serious Fraud Investigation Office on Behalf of ... Applicant/Petitioner
the Union of India

Vs

Bhushan Airways Services Private Limited ... Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 18.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Manish Patap Singh, Advocate

For the Respondent : None

ORDER

New CA- 78/2024

Ld. Counsel Mr. Aditya Sikka is appearing through the car, which is not permitted and he is removed from the VC hearing.

Today, when the matter was called there is no representation on behalf of the Respondent/non-Applicant (SFIO).

Ld. Counsel Mr. Manish Pratap Singh for the Applicant appeared through VC.

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 09.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)